



भारतीय प्रतिभूति  
और विनिमय बोर्ड  
Securities and Exchange  
Board of India

By Registered Post A.D

Central Public Information Officer  
Email: cpio\_ho@sebi.gov.in

CPIO/NS/693518/2022-23/ 29538/1  
July 20, 2022

**Shri Ramakant Gupta**  
396/4, 4. New Rasulpur,  
Firozabad- 283203  
Uttar Pradesh  
(M)- 9634962765

Sir,

**Sub: Compliance of CIC Order dated 04-07-2022- CIC/SEBIH/A/2020/693518**

This has reference to your RTI application dated September 07, 2020 and in compliance of CIC Order dated 04-07-2022- CIC/SEBIH/A/2020/693518, Our reply is as under:

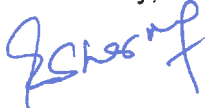
**Reply:**

- (i) For non-compliance of the order no. WTM/PS/150/CIS/NRO/CHLO/FEB/2016 dated February 04, 2016, Recovery proceedings (Certificate No. 1724 of 2018) have been initiated against GCA Marketing Private Limited and its directors (Jointly and severally) Mr. Amardeep Singh Cheema and Mr. Gurdeep Singh. Further, Notice of Attachment of Bank Account (AP No. 3936 of 2018) and Notice of Attachment of Demat Account (AP No. 3937 of 2018) has been issued. SEBI was in receipt of letter(s) dated April 01, 2015 from GCA Marketing Private Limited inter alia furnishing details of immovable assets. However, the title deeds of the said assets were not furnished with the said letter.
- (ii) SEBI issued the prohibitory orders dated June 28, 2019, September 11, 2019 and November 18, 2020 inter alia prohibiting the defaulters from disposing, transferring or alienating the said properties mentioned therein. A copy of the prohibitory orders were forwarded to Inspector General of Registrars of all the states and UTs with a request to furnish the details of properties in the prescribed format. However, no relevant information was received as on date.
- (iii) In order to conduct the valuation and auction of the immovable assets inter alia certified copies of sale deed(s)/document(s) of the properties mentioned in the aforementioned prohibitory order(s) are required which are not available with SEBI.
- (iv) Separate letter(s) were issued on February 10, 2021 to the Inspector General of Registration and Stamps (IGRS) of certain states in India regarding requesting for the certified copies of sale deed(s)/documents(s) of the properties under their jurisdiction mentioned in the said prohibitory orders. However, the documents/title deeds requested by the aforementioned letters have not been received by SEBI.

सेबी भवन, प्लॉट सं. सी 4-ए, "जी" ब्लॉक, बान्द्रा-कुर्ला कॉम्प्लेक्स, बान्द्रा (पूर्व), मुंबई - 400 051.  
दूरभाष : 2644 9950 / 4045 9950 (आई.वी.आर.एस.), 2644 9000 / 4045 9000 फैक्स : 2644 9019 से 2644 9022 वेब : www.sebi.gov.in

- (v) Further, the administrator was also appointed in terms of Securities and Exchange Board of India (Appointment of Administrator and Procedure for Refunding to the investors) Regulations, 2018 to expedite the recovery proceedings. Additionally, the administrator appointed in the instant matter vide email dated May 25, 2021 also requested the concerned IGRS to provide the aforementioned details and documents. However, no relevant information was received.
- (vi) The administrator also perused Bhulekh Online or Apna Khata portal. However, relevant information could not be revealed from Bhulekh Online as well. As no further progress was made, the appointment of administrator was also withdrawn. Currently, the recovery process is underway in the instant matter.

Yours faithfully,



**Santosh Kumar Sharma**

